PUNJAB VIDHAN SABHA

LIST OF BUSINESS

FRIDAY, THE 28TH AUGUST, 2020 <u>AT 11.00 A.M.</u>

I. OBITUARY REFERENCES

OBITUARY REFERENCES to the passing away of -

- 1. Sardar Gurdas Singh Badal, Ex-M.P.;
- 2. Sardar Hari Singh Zira, Ex-State Minister;
- 3. Justice (Retd.) Satpal Bangar;
- 4. Shri Balbir Singh, Hockey Olympian;
- 5. Bhai Nirmal Singh Ji Khalsa, Hazoori Ragi;
- 6. Martyr Mandeep Singh, Naib Subedar;
- 7. Martyr Satnam Singh, Naib Subedar;
- 8. Martyr Rajesh Kumar, Naik;
- 9. Martyr Rajwinder Singh, Naik;
- 10. Martyr Salim Khan, Naik;
- 11. Martyr Gurcharan Singh, Naik;
- 12. Martyr Gurbinder Singh, Sepoy;
- 13. Martyr Lakhvir Singh, Sepoy;
- 14. Martyr Gurtej Singh, Sepoy;
- 15. Shri Satish Gujral, Artist;
- 16. Shri Sucha Singh, Freedom Fighter;
- 17. Shri Piara Singh, Freedom Fighter;
- 18. Shri Takht Singh, Freedom Fighter;
- 19. Shri Ajit Singh, Freedom Fighter;
- 20. Shri Variam Singh, Freedom Fighter;
- 21. Shri Santokh Singh, Freedom Fighter;
- 22. Shri Dalip Singh, Freedom Fighter; and
- 23. Shri Jaswant Singh Gill, Engineer.

II. QUESTIONS

Questions entered in the separate list to be asked and answers given.

III. ANNOUNCEMENTS BY THE HON'BLE SPEAKER/SECRETARY

IV. CALLING ATTENTION NOTICE

SARDAR HARINDERPAL SINGH CHANDUMAJRA, MLA:- to draw the attention of the Minister for Revenue, Rehabilitation & Disaster Management towards non-utilization of crores of rupees lying in the 'Chief Minister Corona Relief Fund' & 'Punjab State Disaster Fund' by the Government for general public.

(No. 2)

V. MOTION UNDER RULE 16

A MINISTER to move that the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned **sine-die**.

VI. LAYING OF REPORT OF THE RULES COMMITTEE

THE SPEAKER to lay on the Table

Report of the Rules Committee, as required under Rule 232(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).

VII. THE SECRETARY to re-lay on the Table the Punjab Legislative Assembly (Disqualification of Members on Ground of Defection) Rules, 2020, framed by the Speaker, Punjab Legislative Assembly, in exercise of the powers conferred by Paragraph 8 of the Tenth Schedule to the Constitution of India, as required under sub-paragraph (2) thereof.

VIII. PAPERS TO BE LAID ON THE TABLE

- 1. A MINISTER to lay on the Table
 - i) the Punjab Good Conduct Prisoners (Temporary Release) Amendment Ordinance, 2020 (Punjab Ordinance No.1 of 2020);
 - ii) the Punjab Clinical Establishments (Registration & Regulation) Ordinance, 2020. (Punjab Ordinance No.2 of 2020);
 - iii) the Contract Labour (Regulation and Abolition) (Punjab Amendment) Ordinance, 2020; and
 - iv) the Industrial Disputes (Punjab Amendment) Ordinance, 2020,

as required under Article 213 (2)(a) of the Constitution of India.

- 2. A MINISTER to lay on the Table the Punjab Advocates Welfare Fund Rules, 2020, as required under Section 28(2) of the Punjab Advocates Welfare Fund Act, 2002.
- 3. A MINISTER to lay on the Table the Annual Reports of the Punjab State Electricity Regulatory Commission for the years 2017-18 and 2018-19, as required under Section 105(2) of the Electricity Act, 2003.

- 4. A MINISTER to lay on the Table the 47th Annual Report of the Punjab Water Resources Management & Development Corporation Ltd. for the year 2017-18, as required under Section 619-A of the Companies Act, 1956.
- 5. A MINISTER to lay on the Table the 12th Annual Report & Accounts of the Punjab State Grains Procurement Corporation Ltd. for the year 2014-15, as required under Section 619-A of the Companies Act, 1956.
- 6. A MINISTER to lay on the Table the Annual Report of the Punjab State Information Commission for the year 2018, as required under Section 25(4) of the right to information Act,2005.
- 7. A MINISTER to lay on the Table the Annual Administrative Report & Accounts of the Punjab Pollution Control Board for the years 2016-17 & 2017-18, as required under Section 39 of the Water(Prevention and Control of Pollution) Act, 1974.
- 8. A MINISTER to lay on the Table the 52nd Annual Report & Accounts of the Punjab Agro Industries Corporation Ltd. for the year 2017-18, as required under Section 619-A of the Companies Act, 1956.
- 9. A MINISTER to lay on the Table the 16th Annual Report & Accounts of the Neem Chameli Tourist Complex Ltd. for the year 2018-19, as required under Section 619-A of the Companies Act, 1956.
- 10. A MINISTER to lay on the Table the 14th Annual Report & Accounts of the Amritsar Hotels Ltd. for the year 2016-17, as required under Section 619-A of the Companies Act, 1956.
- 11. A MINISTER to lay on the Table the 16th Annual Report & Accounts of the Gulmohar Tourist Complex (Holiday Home) Limited for the year 2018-19, as required under Section 619-A of the Companies Act, 1956.
- 12. A MINISTER to lay on the Table the Annual Administrative Report of the Punjab Backward Classes land Development and Finance Corporation for the year 2016-17, as required under Section 27(6) of the Punjab Scheduled Castes land Development and Finance Corporation Act, 1970.
- 13. A MINISTER to lay on the Table the 9th Annual Report of the Punjab State Transmission Corporation Ltd. for the year 2018-19, as required under Section 619-A of the Companies Act, 1956.
- 14. A MINISTER to lay on the Table the Annual Report of Real Estate Regulatory Authority, Punjab for the year 2018-19, as required under Section 78(2) of the Real Estate (Regulation and Development) Act, 2016.

IX. PRESENTATION OF REPORTS

THE CHAIRMAN, COMMITTEE OF PRIVILEGES

to present the Sixth / Seventh / Eight Interim Reports of the Committee of Privileges regarding privilege issues raised by-

- i) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against President, Shiromani Gurudwara Prabandhak Committee;
- ii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA;
- iii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA;
- iv) Sardar Kulbir Singh Zira, MLA against Sardar Simarjit Singh Bains, MLA;
- v) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA;
- vi) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Members of Shiromani Akali Dal; and
- vii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA.

X. LEGISLATIVE BUSINESS

1. The Sri Guru Teg Bahadur State University of Law, Punjab Bill, 2020.

A MINISTER to introduce the Sri Guru Teg Bahadur State University of Law, Punjab Bill, 2020.

To move that the Sri Guru Teg Bahadur State University of Law, Punjab Bill, 2020, be taken into consideration at once.

Also to move that the Bill be passed.

2. The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2020.

(Replacing Ordinance)

A MINISTER to introduce the Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2020.

To move that the Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2020, be taken into consideration at once.

Also to move that the Bill be passed.

3. The Punjab Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2020.

A MINISTER to introduce the Punjab Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2020.

To move that the Punjab Fiscal Responsibility and Budget Management (Second Amendment) Bill, 2020, be taken into consideration at once.

Also to move that the Bill be passed.

CHANDIGARH: THE 27TH AUGUST, 2020. SHASHI LAKHANPAL MISHRA, SECRETARY.

ਨਾਇਸ ਸੁਪਰਭੈਟ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ, ਚੰਡੀਗੜ੍ਹ।